

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. C.P.(IB)-769(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2021**

NAME OF THE PARTIES: Surguja Roadlines

V/s

Gammon Engineers And Contractors Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the petitioner, Mr. Reshant Shah and counsel for the
Respondent, Mr. P G Sabnis are present through virtual hearing.

C.P. 769/2020

In view of the Company Petition admission order dated 09.07.2021 passed
by this Bench in Company Petition bearing no. 2066 of 2019 against the
same Corporate Debtor, the above Company Petition does not survive and
accordingly stands disposed of directing the Petitioner to put forth their
claim before the IRP, Mr. Vasudev Ganesh Nayak Udupi.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)